

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA NO. 635 OF 2016

IN

APPEAL NO. 253 OF 2014

Dated: 16th December, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

Reliance Gas Transportation Infrastructure Ltd. Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board Respondent

Petroleum & Natural Gas Regulatory BoardApplicant(s)

Counsel for the Appellant(s) : Mr. Gaurav Mitra
Mr. Vishnu Sharma
Ms. Deepali Dewedi

Counsel for the Respondent/(s) : Ms. Sonali Malhotra
Applicant Mr. Amit Sanduja
Mr. Sumit Kishore

ORDER

IA NO. 635 OF 2016
(Appl. for extension of time)

In this application, the Applicant/Appellant has made the following prayer:

"a. Extend the time for a period of six weeks to the Respondent/Applicant for deciding the matter of the Appellant in pursuant to directions issued by the Hon'ble Tribunal in its order dated 08.07.2016 passed

in the Appeal No. 253 of 2014 in the interest of justice, equity and fairplay."

We have heard learned counsel for the parties. In the circumstances of the case and for the reasons stated in the application, we extend the time till 30.12.2016. We expect the Board to complete the entire exercise before 30.12.2016 and not ask for further time.

Application is disposed of.

(B.N. Talukdar)
Technical Member (P&NG)
Ts/Vg

(Justice Ranjana P. Desai)
Chairperson